IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-455(PB)/2017

IN THE MATTER OF:

M/s. Indiabulls Housing Finance Limited

Applicant/Petitioner

Vs.

M/s. Forging Private Limited

. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 18.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Petitioner/Applicant

Mr. Arun Kathpalia, Senior Advocate

Mr. Abhishek Swaroop, Mr. Anupam K. Sinha

& Ms. Abhilasha Vij, Advocates

For the Respondent

ORDER

Learned counsel for the respondent seeks adjournment on the ground that arguing counsel Mr. Mohit Chaudhary is indisposed.

Learned counsel for the petitioner states that reply has been furnished to him this morning and a week's time be granted to file rejoinder. Cost of Rs. 20,000/- imposed by order dated 30.11.2017 stands paid. Rejoinder be filed before the adjourned date with a copy in advance to the learned counsel for the respondent.

List for arguments on 08.01.2018.

(CHIEF JUSTICE M.M.KUMAR)

Sdi

PRESIDENT

(DEEPA KRISHAN) MEMBER(TECHNICAL)

18.12.2017